

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS. 4661 OF 2009
NATIONAL INSURANCE CO. LTD.

Appellant(s)

VERSUS

RAKSHA SINGHI

Respondent(s)

O R D E R

We have heard learned counsel appearing for the appellant-National Insurance Company Ltd. In view of the fact that the compensation which has been granted by the District Consumer Disputes Redressal Forum is a meagre amount, we do not find any reason to interfere with the impugned judgment dated 24.08.2005 passed by the National Consumer Disputes Redressal Commission, New Delhi, in the facts of the present case. Accordingly, we find no merit in the appeal and the same is dismissed.

.....J
(PINAKI CHANDRA GHOSE)
.....J
NEW DELHI; (AMITAVA ROY)
May 31, 2016.

ITEM NO.117 COURT NO.3 SECTION XVII
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4661/2009
NATIONAL INSURANCE CO. LTD. Appellant(s)

VERSUS

RAKSHA SINGHI

Respondent(s)

(with interim relief)
Date : 31/05/2016 This appeal was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

(VACATION BENCH)

For Appellant(s) Dr. Sushil Kr. Gupta, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Atishay Prashad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.
(R.NATARAJAN) (SNEH LATA SHARMA)
Court Master Court Master
(Signed order is placed on the file)